

Yosmite Engineering Private Limited; CIRP commenced on 04.04.2025;

List of creditors as on 26.6.2025

List of Operational Creditors (Government Dues)

1. All claims have been provisionally admitted on the basis of submitted proof of claim and limited information available as per books of the corporate debtor.

2. As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification are pending from Operational Creditor/Management for the claims under further verification.

Asha Rathod
Interim Resolution Professional
Yosmite Engineering Private Limited
Regn. No. IBB/IPA-001/IP-P-02017/2020-2021/13108
AFA No: AA1/13108/02/311225/107832 valid upto 31.12.2025

